

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

CP-162/2007

**In the matter of :**

**Mr. Ajay Batra & Ors.**

....PETITIONER

**Vs.**

**M/s. BHP Machines (P) Limited**

.. RESPONDENT

**SECTION :**

**Under Section 397/398**

**Order delivered on 04.10.2017**

**Coram :**

**R. VARADHARAJAN,**

**Hon'ble Member (Judicial)**

**For the Petitioner**

**: Mr. Tarun Sharma , Proxy Counsel.**

**For the Respondent**

**: Mr. Atul Batra, Advocate for R-5**

**Ms. Prabhleen Kaur, Advocate for R.21-25**

**Mr. Mohak Bhadana and Mr. Ankush**

**Diwan, Advocates .. for R-4, 5 & 14**

**Mr. Sanchit Dhawan, Advocate for Res-10**

**ORDER**

Learned Counsel for the parties are present. Ld. Counsels for the Respondent Nos. 4, 5, 10, 14 & 21 to 25 are also present.

Ld. Counsel for the petitioner represents that in compliance to the order dated 30.8.2017 passed by this Tribunal, the correspondence has been addressed to the Counsel for the respondents seeking details of L.Rs of Respondent No.8 (since deceased). However, Ld. Counsel for the Respondents 21 to 25 states that the correspondence has not been received from the Counsel for the petitioner.


*Counsel*

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Ld. Counsel for the petitioner is directed to furnish a copy of the correspondence for the statutory compliances sent to the respondent forthwith. The parties to cooperate in view of the directions of this Tribunal passed on 30.8.2017. Application to implead L.Rs to be filed within a period of one week from today (04.10.2017), failing as against the concerned respondent proceeding will abate.

List on 31.10.2017.

Surjit  
04.10.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)